

84

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1632 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Munaza Muzaffar
D/O Muzaffar Ahmad Shah
R/O Gulshan Abad, Tehsil Charar-I-Shareif, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-84/2020 in the roll of Advocate maintained by this Registry.

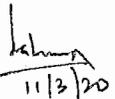
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40841-46/20 Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Ms. Munaza Muzaffar**, Advocate
..... for information and necessary action.


Additional Registrar

11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1633 Dated: 12/03/2020

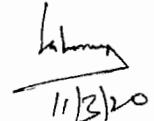
It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Mehboob Illahi
S/O Mohd Riaz Malik
R/O Chowkian Neeli, R/O and P/O, Tehsil Darhal, Distt. Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-87/2020 in the roll of Advocate maintained by this Registry.

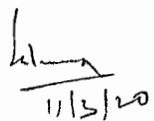
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40848-53/1P Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri.
6. **Mr. Mehboob Illahi, Advocate**
..... for information and necessary action.


Additional Registrar

11/3/20

88

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1634 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

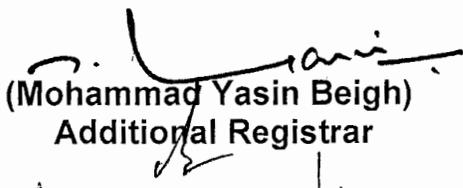
Mr. Muzamil Nisar Dar

S/O Nisar Ahmad Dar

R/O Village Ogmuna, Dar Mohalla, Kawarhama, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-88/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

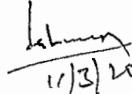
No: 40854-59/L.P Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Muzamil Nisar Dar, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

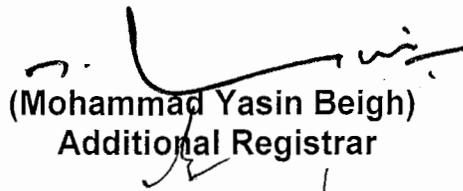
No: 1636 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

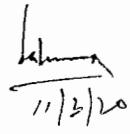
**Ms. Nuzhat Hamid
D/O Ab Hamid Kaboo
R/O Seer Jagir, Tehsil Sopore, Distt. Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-90/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

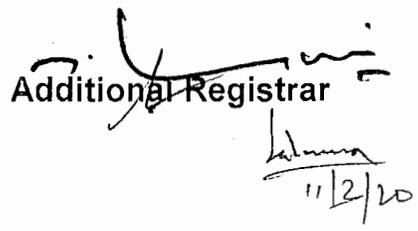

(Mohammad Yasin Beigh)
Additional Registrar

No: 40866-70/20 Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Nuzhat Hamid, Advocate**
.....for information and necessary action.


Additional Registrar
11/2/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1637 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Pranav Gupta**S/O Harsh Kumar Gupta****R/O Village Ari, Tehsil Mandhar, Distt. Poonch**

A/P H. NO 1385 Lane NO 5 Green Enclave, Rehani Near Educational Board,

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-106/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

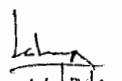
No: 40871-76/LP Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Pranav Gupta, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

105

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1638 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

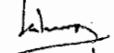
Ms. Punika
D/O Vijay Kumar Malhotra
R/O H.No.200, Resham Ghar Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-105/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

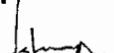
No: 40877-82/20 Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Punika, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1639 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Priyanka Charak
D/O Naseeb Singh Charak
R/O H.No.63, W.No.7, Bassi Kalan, Bari Brahmana, Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-104/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 40885-90/18 Dated: 12/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Priyanka Charak, Advocate**
.....for information and necessary action.

Additional Registrar

103

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1640 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Parshant Kumar
S/O Bachan Lal
R/O 72/D VIR Sainik Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-103/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40891-96/1P Dated: 12/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Parshant Kumar**, Advocate
.....for information and necessary action.


Additional Registrar

101

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

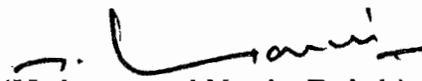
No: 1641 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Pooja Sharma
D/O Ram Paul Sharma
R/O Nandak, Purmandal, Tehsil & Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-101/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40897-902/CR Dated: 12/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Pooja Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

100

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1642 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

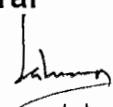
Mr. Ovais Gulzar
S/O Gulzar Ahmad Shah
R/O New Colony Largam, Tehsil & Distt. Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-100/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40903-8/LP Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Ovais Gulzar, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

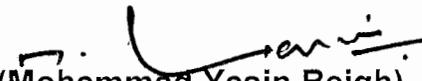
No: 1643 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Owais Majeed
S/O Abdul Majeed Malik
R/O Guloor, Mominabad, Tehsil Langate, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-99/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40909-14/18 Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Owais Majeed, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1644 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

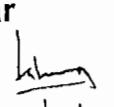
Mr. Om Singh
S/O Munshi Ram Bandral
R/O Kote Sanasar, Tehsil Batote, Distt. Ramban
A/P 260/E, Uttam Nagar, By-Pass Kunjwani, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-98/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40915-20/11 Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ramban.
6. **Mr. Om Singh**, Advocate
.....for information and necessary action.


Additional Registrar


11/3/20

96

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1645 Dated: 12/03/2020

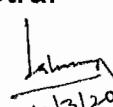
It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Nowreen Maqbool Mir
D/O Mohd Maqbool Mir
R/O Ranipora, Mir Mohalla, Tehsil Kakapora, Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-96/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40921-26/LP Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Ms. Nowreen Maqbool Mir, Advocate**
.....for information and necessary action.


Additional Registrar


11/2/20

95

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

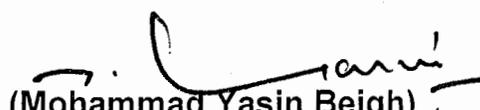
No: 1646 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

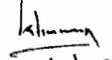
Ms. Neelofar Ara
D/O Fayaz Ahmad Mir
R/O Badkote Machipora, Tehsil Handwara, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-95/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

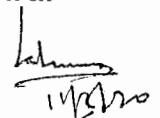

(Mohammad Yasin Beigh)
Additional Registrar

No: 40927-32/18 Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara..
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Ms. Neelofar Ara, Advocate**
.....for information and necessary action.


Additional Registrar

11/3/20

94

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1647 Dated: 12/03/2020

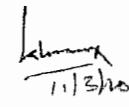
It is hereby notified that vide High Court Order Dated 19.02.2020

**Mr. Nissar Ahmad Lone
S/O Abdul Majeed Lone
R/O Chotipora Ahabal Rafiabad, Tehsil Watergam, Distt. Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-94/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40933-38/20 Dated: 12/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Nissar Ahmad Lone, Advocate**
.....for information and necessary action.


Additional Registrar


126
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1657 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Stanzin Yangdol

D/O Chhering Samphel

R/O # 24 Village Achanathang, P.O/Tehsil Khalri, Bus Stand Distt. Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-126/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40993-98/18 Dated: 12/03/2020


(12/3)20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Leh.
6. **Ms. Stanzin Yangdol, Advocate**
.....for information and necessary action.


Additional Registrar


(12/3)20

98

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1650 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Neha Slathia
D/O Davinder Singh
R/O Old Satwari, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-93/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40951-56/2P Dated: 12/03/2020

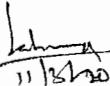

11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Neha Slathia, Advocate**

.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1649 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

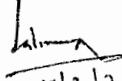
Mr. Areeb Javed Kawoosa
S/O Javed Ahmad Kawoosa
R/O House No.4, Toiba Colony near Peer Bagh Bridge Right Side, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-177/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40945-50/20 Dated: 12/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Areeb Javed Kawoosa, Advocate**
.....for information and necessary action


Additional Registrar


12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

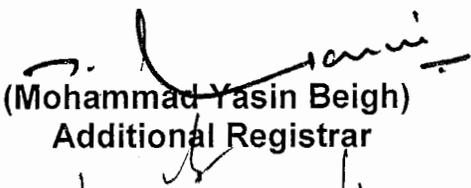
No: 1648 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 11.03.2020

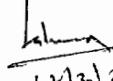
Mr. Aatir Javed Kawoosa
S/O Javed Ahmad Kawoosa
R/O House No.4, Toiba Colony near Peer Bagh Bridge Right Side, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-178/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

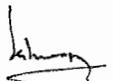
No: 40939-44/1P Dated: 12/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Aatir Javed Kawoosa, Advocate**
.....for information and necessary action.


Additional Registrar


12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

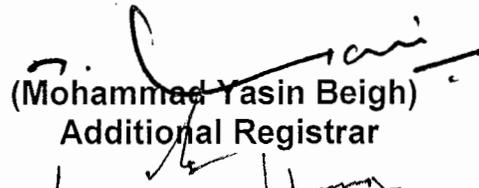
* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1651 Dated: 12/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020**

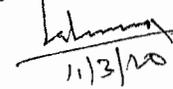
Mr. Navjout Singh
S/O ~~S.~~ Piyara Singh
R/O Dharbadan Thakraie, Tehsil & Distt. Kishtwar
A/P Belicherana Satwari Cantt., Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-92/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh)
 Additional Registrar

No: 40957-62/2P Dated: 12/03/2020


 11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Mr. Navjout Singh, Advocate**
for information and necessary action.


 Additional Registrar


 11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

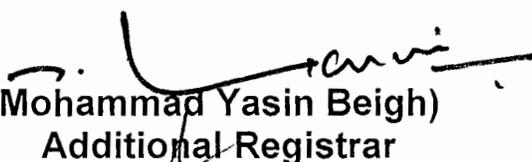
No: 1652 Dated: 12/03/2020

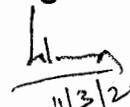
It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Nazia Nabi
D/O Gh. Nabi Mir
R/O Malyarpora Gousia Colony, Baramulla
A/P Gousia Colony, Lane-6, Sheikh-Ul Alam, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-91/2020 in the roll of Advocate maintained by this Registry.

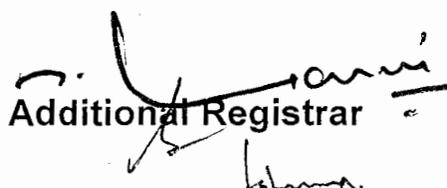
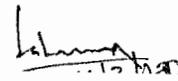
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40963-68/EP Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Nazia Nabi, Advocate**
.....for information and necessary action.


Additional Registrar


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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1714 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Vidushi Vasishth
D/O Vishal Sharma
R/O Ram Bhawan I.B.C Road, Jewel Chowk, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-170/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41833-38/LP Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. Ms. Vidushi Vasishth, Advocate
..... for information and necessary action.


Additional Registrar

135

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1713 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Sahil Sharma
S/O Suresh Kumar
R/O H.No.93, Ward No.65, Lane No.2, Dream City Muthi, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-135/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

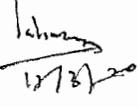

(Mohammad Yasin Beigh)
Additional Registrar

12/3/20

No: 41827-32/4P Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Sahil Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1712 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Shaeyuq Ahmad Shah
S/O Mohammad Sidiq Shah
R/O Aishmuqam near Sakhi Filling Station Ward No.12, House No.90,
MCA, Tehsil Pahalgam, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-138/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41821-26/p Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Shaeyuq Ahmad Shah, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1711 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

**Mr. Sheraz Anjum
S/O Manzoor Hussain
R/O Mangnar, Tehsil Haveli, Distt. Poonch
A/P W.No.3, Dungus, Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-134/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41815-20/20 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Sheraz Anjum, Advocate**
.....for information and necessary action.


Additional Registrar

12/3/20

129

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1710 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Sugam Sharma
D/O Sunil Kumar Sharma
R/O Gatha, Tehsil Bhaderwah, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-129/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 4/809-14/20 Dated: 16/03/2020

[Signature]
12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Ms. Sugam Sharma, Advocate**
.....for information and necessary action.

Additional Registrar

[Signature]
12/3/20

130

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1709 Dated: 16/03/2020

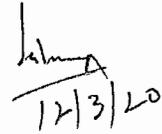
It is hereby notified that vide High Court Order Dated 19.02.2020

**Ms. Shahyista Farooq
D/O Farooq Ahmad Bhat
R/O Repora, Tehsil Lar, Distt. Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-130/2020 in the roll of Advocate maintained by this Registry.

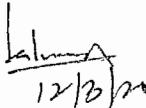
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41803-8/4 Dated: 16/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. **Ms. Shahyista Farooq, Advocate**
.....for information and necessary action.


Additional Registrar


136

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1708 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

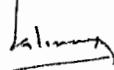
Ms. Sonalika Anand
D/O Prabhu Dayal
R/O Nai Basti, Gajansoo, Tehsil Marh, Distt. Jammu
A/P H.No.195/B, Adarsh Vihar, Sainik Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-136/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41797-802/11 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Sonalika Anand**, Advocate
.....for information and necessary action.


Additional Registrar


12/3/20

128
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1207 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

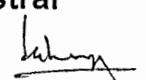
Mr. Shafaut Ahmad Mir
S/O Gh. Nabi Mir
R/O Nowlari Khore, Tehsil Pattan, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-128/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

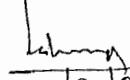
No: 41791-96/4 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Shafaut Ahmad Mir, Advocate**
.....for information and necessary action.


Additional Registrar


12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1706 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

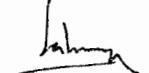
Ms. Tania Bhardwaj
D/O Kanheya Lal
R/O Ward No.3, Shiv Nagar, Tehsil Nowshera, Distt.Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-152/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

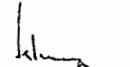
No: 41785-90/10 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Rajouri
6. **Ms. Tania Bhardwaj**, Advocate
.for information and necessary action.


Additional Registrar


12/3/20

160

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

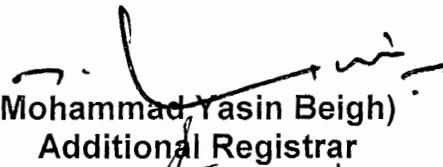
No: 1690 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

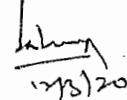
Mr. Tushar Chopra
S/O Neeraj Chopra
R/O Ward No.5, Main Bazar, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-160/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41688-93/20 Dated: 16/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Tushar Chopra, Advocate**
for information and necessary action.


Additional Registrar

16/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

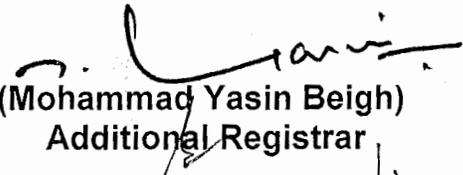
No: 1691 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Sobyia Jan
D/O Abdul Hamid Daga
R/O Humhama New Airport Road, Sofi Mohalla, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-144/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41694-99/18 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Ms. Sobyia Jan, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

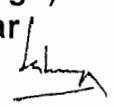
No: 1692 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Sourab Anand
S/O Narinder Kumar Anand
R/O Rehari Colony, H.No.1101 near Education Board, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-137/2020 in the roll of Advocate maintained by this Registry.

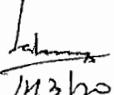
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

12/3/20

No: 41700-5/LP Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Sourab Anand, Advocate**
.....for information and necessary action.


Additional Registrar

14/3/20

139

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1693 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Swati Adotra
D/O Bishan Dutt
R/O Village Ghordi, Tehsil Ram Nagar, Distt. Udhampur
A/P Lane No.3, H.No.378, Lakkar Mandi, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-139/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41706-11/18 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Ms. Swati Adotra, Advocate**
.....for information and necessary action.


Additional Registrar

141

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

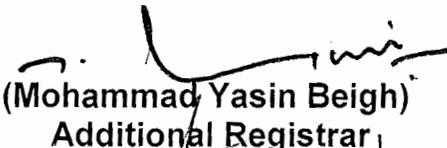
No: 1694 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Shagun Bharti
D/O Madan Lal
R/O H.No.85, Manoh, Tehsil & Distt. Akhnoor, Jammu
A/P SOS Childre Village Munshi Chowk, Gole Gujral, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-141/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

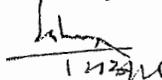

(Mohammad Yasin Beigh)
Additional Registrar

No: 4/200-5/4P Dated: 16/03/2020


17/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Shagun Bharti, Advocate**
.....for information and necessary action.


Additional Registrar

17/3/20

140

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1696 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

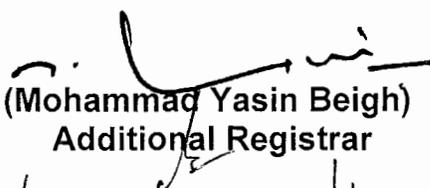
Ms. Shivantika Gupta

D/O Sanjay Gupta

**R/O Bhimber, Bakshi Nagar, Jammu A/P House No.16, Ward No.41,
Friends Colony, Opp. BSF Head Quarter, Paloura, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-140/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41724-29/10 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Shivantika Gupta, Advocate**
.....for information and necessary action.


Additional Registrar

143

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1698 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Sahiba Banotra
D/O Satish Chander Banotra
R/O House No.20-B, Lane No.1, Basant Nagar, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-143/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41736-41/20 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Sahiba Banotra, Advocate**
.....for information and necessary action.


Additional Registrar

145
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1699 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Shazra Malik
D/O Imtiaz Ah Malik
R/O Bhaderwah, Dharampura, Doda
A/P Tej Bahadur Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-145/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41742-41/LP Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda
6. **Ms. Shazra Malik, Advocate**
.....for information and necessary action.


Additional Registrar

146

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1700 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

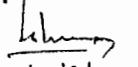
Mr. Sahil Gupta
S/O Mukund Lal Gupta
R/O H.No.186, W.No.15, Karlai, Tehsil & Distt. Udhmapur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-146/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

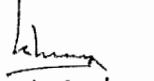

(Mohammad Yasin Beigh)
Additional Registrar

No: 41748-53/LP Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhmapur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Mr. Sahil Gupta, Advocate**
.....for information and necessary action.


Additional Registrar

12/3/20

147

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1701 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

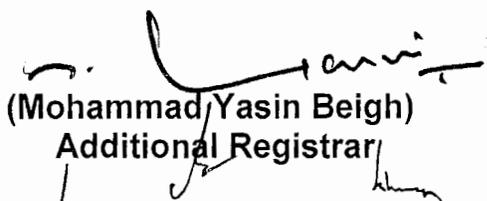
Ms. Swati Charak

D/O Bikram Singh Charak

R/O Vill. Mheen Charakan, P/O Smailpur, Tehsil Bari Brahmana, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-147/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41754-59/LP Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Swati Charak, Advocate**
.....for information and necessary action.


Additional Registrar

12/3/20

148

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1703 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

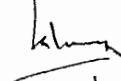
Mr. Sohail Shahzad
S/O Zamured Hussain
R/O Fazalabad, Tehsil Surankote, Distt. Poonch
A/P R.No.328 Nehru Hall Boys Hostel, Jammu University, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-148/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41767-72/UP Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Sohail Shahzad, Advocate**
.....for information and necessary action.


Additional Registrar

12/3/20

149

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1704 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

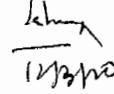
Ms. Shallu Devi
D/O Ram Paul
R/O Village Goshan, Tehsil Mandrian, Distt. Jammu
A/P H.No.35, Sector-2, EWS Colony Lower Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-149/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

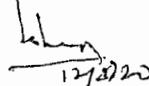

(Mohammad Yasin Beigh)
Additional Registrar

No: 41773-78/1P Dated: 16/03/2020


16/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Shallu Devi, Advocate**
.....for information and necessary action.


Additional Registrar

16/3/20

150

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1705 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

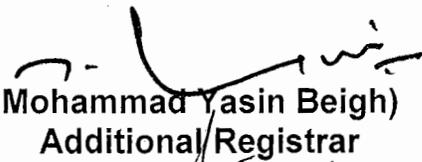
Ms. Sonali Garoo

D/O Dileep Kumar Garoo

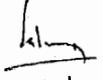
R/O lane No.12, Block 63, Flat No.09 Jagti Colony, Nagarota, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-150/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41779-84/20 Dated: 16/03/2020

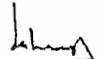

12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu..
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Sonali Garoo, Advocate**

.....for information and necessary action.


Additional Registrar


12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1544 Dated: 10/03/2020

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

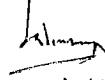
Mr. Owais Shafi
S/O Mohammad Shafi
R/O Gopalpora, Abu Bakar- Lane, Tehsil Chadoor, Distt. Budgam

vide Notification No.1359 dated 03.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Additional Registrar

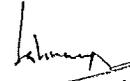
No: 40039-44/LP Dated: 10/03/2020


26/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. Mr. Owais Shafi, Advocate
..... for information and necessary action.


Additional Registrar


26/2/20

65

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1617 Dated: 12/03/2020

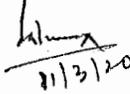
It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Kumari Anjisha
D/O Tara Chand
R/O Village Barmori, Tehsil Nagri, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-65/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40708-13/20 Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Ms. Kumari Anjisha, Advocate**
.....for information and necessary action.


Additional Registrar

11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

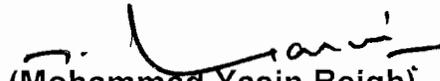
No: 1618 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

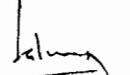
Ms. Poonam Preet Kour
D/O Kulwant Singh
R/O Near Ramdas Public School, Digiana, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-102/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

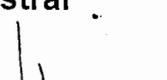

(Mohammad Yasin Beigh)
Additional Registrar

No: 40714-19/CP Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Poonam Preet Kour, Advocate**
.....for information and necessary action.


Additional Registrar

11/3/20

69

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1619 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

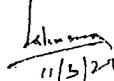
Mr. Murtaza Ahmed Qureshi
S/O Akhter Hussain
R/O Ari, Ward No.4, Mardhanshah, Tehsil Mendhar, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-69/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

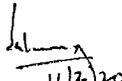
No: 40720-25/CR Dated: 12/03/2020


11/5/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Murtaza Ahmed Qureshi, Advocate**
.....for information and necessary action.


Additional Registrar


11/2/20

71

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

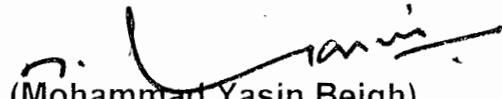
No: 1621 Dated: 12/03/2020

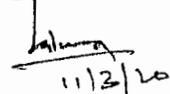
It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Millan Parihar
S/O Mangat Ram Parihar
R/O Chicha, Tehsil Dachhan, Distt. Kishtwar
A/P H.No.128, Lane No.5, Anand Nagar, Bohri, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-71/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

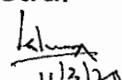

(Mohammad Yasin Beigh)
Additional Registrar

No: 40732-37/4P Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Mr. Millan Parihar, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

52
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1622 Dated: 12/03/2020

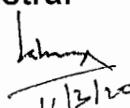
It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Mahima Manhas
D/O Kuldeep Singh
R/O House No.43, c/a, Extn. Karan Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-72/2020 in the roll of Advocate maintained by this Registry.

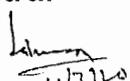
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40738-43/LP Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Mahima Manhas, Advocate**
..... for information and necessary action.


Additional Registrar

11/3/20

75

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1625 Dated: 12/03/2022

It is hereby notified that vide High Court Order Dated 19.02.2020

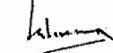
Ms. Manpreet Kour
D/O Surinder Singh
R/O H.No.1394, Sec-07, Lane No.03, Nanak Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-75/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

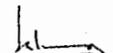
No: 40756-61/LP Dated: 12/03/2022


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Manpreet Kour**, Advocate
.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

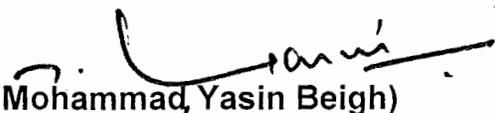
No: 1626 Dated: 12/03/2020

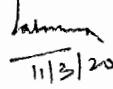
It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Mohd Muddassar
S/O Mushtaq Ahmed
R/O H.No.20, Phase-Ist, Housing Colony, Tehsil & Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-77/2020 in the roll of Advocate maintained by this Registry.

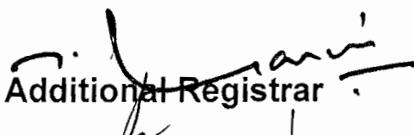
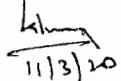
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40756-61/20 Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhmapur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhmapur.
6. **Mr. Mohd Muddassar, Advocate**
.....for information and necessary action.


Additional Registrar

11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

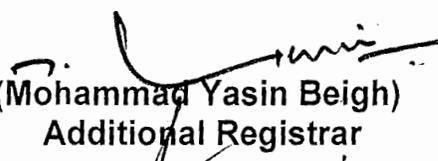
No: 1628 Dated: 12/03/2022

It is hereby notified that vide High Court Order Dated **19.02.2020**

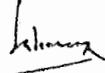
Ms. Monika Sambyal
D/O Jagdeep Singh
R/O Ward No.16, Mandi Pashwallian, Tehsil & Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-79/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

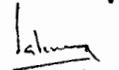
No: 40812-17/21 Dated: 12/03/2022


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Monika Sambyal, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1629 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Manisha Bhadwal
D/O Vijay Paul Singh
R/O Lakhri, P.O Lakhri, Tehsil Ramkot/ Billawar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-82/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

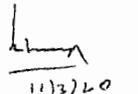

(Mohammad Yasin Beigh)
Additional Registrar

No: 40818-23/4P Dated: 12/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Ms. Manisha Bhadwal**, Advocate
.....for information and necessary action.


Additional Registrar

11/3/20

60

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

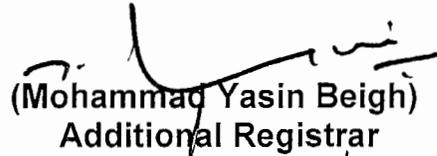
No: 1630 Dated: 12/03/2020

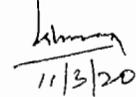
It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Monila Kapahi
D/O Inderjeet Kapahi
R/O 4 A/2, Vikas Lane, Talab Tillo, Jammu
A/P 494-A, Jullaka Mohalla, Gali Bawa Lal Mandir, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-80/2020 in the roll of Advocate maintained by this Registry.

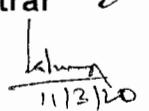
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40824-29/CP Dated: 12/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Monila Kapahi, Advocate**
..... for information and necessary action.


Additional Registrar

11/3/20

172

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

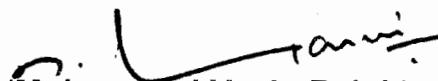
No: 1672 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

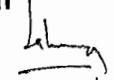
Ms. Yasmeena Jan
D/O Mohd Akbar Wani
R/O Murran, Wani Mohalla, Tehsil & Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-172/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

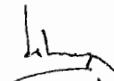
No: 41580-85/18 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Ms. Yasmeena Jan, Advocate**
.for information and necessary action.


Additional Registrar


12/3/20

173

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1673 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Zaheer Abbas Khan
S/O Raja Mohd Abbas Khan
R/O Degwar Maldayalan, Tehsil Haveli, Distt. Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-173/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

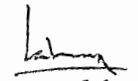
No: 41586-91/4 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Zaheer Abbas Khan, Advocate**
for information and necessary action.


Additional Registrar


12/3/20

174

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1674 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Zahid Ahmad Dar
S/O Khursheed Ahmad Dar
R/O Cheramarg, Zainapora, Distt. Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-174/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41592-97/4P Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Mr. Zahid Ahmad Dar, Advocate**
for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1675 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

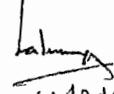
Ms. Versha Devi
D/O Bansi Lal
R/O Sangrampur, Talab Tillo Bohri, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-168/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

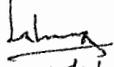
No: 41598-603/20 Dated: 16/03/2020


14/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Versha Devi, Advocate**
..... for information and necessary action.


Additional Registrar


16/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1676 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Zahid Ameen Khan
S/O Mohammad Ameen Khan
R/O Sodal, Khan Mohalla, (H.No.72) Tehsil Handwara, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-176/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 41604-9/CP Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Zahid Ameen Khan, Advocate**
.....for information and necessary action.

Additional Registrar

109

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1678 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Rahul Sharma

S/O Brij Lal Sharma

R/O Bhatnaga Nagar, Dharbadan, Village Thakrie, Tehsil & Distt. Kishtwar

A/P H.No.127 near Old STF Camp Hidyal, Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-109/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

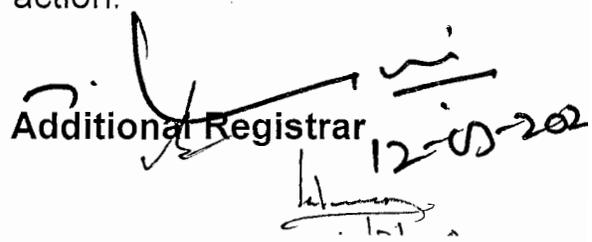

(Mohammad Yasin Beigh)
Additional Registrar

No: 41616-21/18 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Mr. Rahul Sharma, Advocate**

.....for information and necessary action.


Additional Registrar

110

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

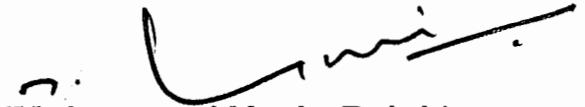
No: 1679 Dated: 16/03/2020

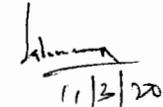
It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Rohit Koul
S/O Ashok Kumar Koul
R/O H.N.123, Sec-6, Lower Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-110/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 4/622-27/11 Dated: 16/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Rohit Koul, Advocate**

.....for information and necessary action.


Additional Registrar


11/3/20

111

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1680 Dated: 16/03/2020

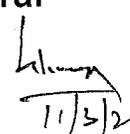
It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Reyazul Hassan
S/O Gulam Hassan Ganaie
R/O Brane Nishat, Ganie Mohalla Tehsil Khanyar, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-111/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

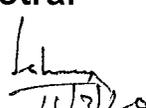

(Mohammad Yasin Beigh)
Additional Registrar

No: 41628-33/18 Dated: 16/03/2020 
11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Reyazul Hassan, Advocate**
.....for information and necessary action.


Additional Registrar


11/3/20

112

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

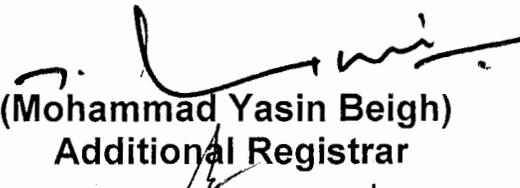
No: 1681 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Rahul Kumar Verma
S/O Pritam Chand
R/O Ward No.2, Opp. Kabir Nagar, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-112/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

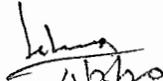
No: 41634-39/20 Dated: 16/03/2020


T.13/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Rahul Kumar Verma, Advocate**
.....for information and necessary action.


Additional Registrar


T.13/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1682 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Rishu Sharma
D/O Suraj Parkash
R/O Sangrampur, Gajansoo Road, Tehsil Marh, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-113/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 41640-45/1R Dated: 16/03/2020**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Rishu Sharma, Advocate**
.....for information and necessary action.

Additional Registrar

153

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

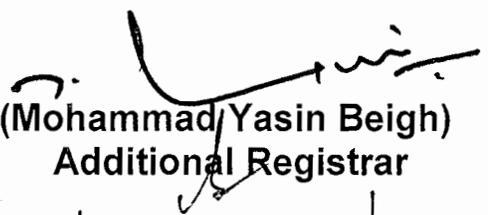
No: 1685 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Towseef Ul Islam
S/O Abdul Ahad Lone
R/O Khawaja Bagh, Tehsil & Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-153/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41658-63/4 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Mr. Towseef Ul Islam, Advocate
.for information and necessary action.


Additional Registrar

54

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1686 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

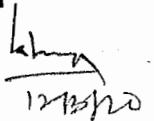
Ms. Tahmeena Farooq
D/O Farooq Ahmad Bhat
R/O Repora, Tehsil Lar, Distt. Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-154/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

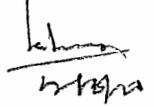
No: 41664-69/1P Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. **Ms. Tahmeena Farooq, Advocate**
.for information and necessary action.


Additional Registrar


12/3/20

155

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1687 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

**Ms. Tanveer Ashraf
D/O Mohammad Ashraf Khan
R/O Gulab Bagh, Tehsil Lar, Distt. Ganderbal**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-155/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

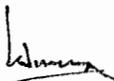

(Mohammad Yasin Beigh)
Additional Registrar

No: 4/620-28/20 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. **Ms. Tanveer Ashraf, Advocate**
for information and necessary action.


Additional Registrar


12/3/20

157

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1688 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Tanzeela Showkat
D/O Showkat Ahmad Khan
R/O Arampora, Qamerwari, Srinagar
A/P Qammarabad, Qamerwai, (Abdullah Colony), City, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-157/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41676-81/18 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Tanzeela Showkat, Advocate**
.for information and necessary action.


Additional Registrar

159

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

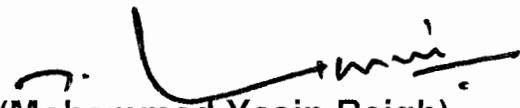
No: 1689 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

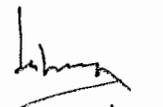
Ms. Tabia Fatima
D/O Hakim Nisar
R/O Baghwanpora, Lal Bazar, Tehsil Srinagar (North), Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-159/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41682-87/LP Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Tabia Fatima, Advocate**
.for information and necessary action.


Additional Registrar

12/3/20

156
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

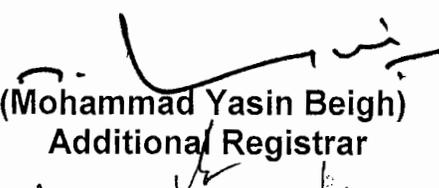
No: 1661 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Tonyot Gyantson
S/O Sonam Dorjay
R/O Village Tia, (Khaling), Tehsil Khaltasi, Distt. Leh Ladakh
A/P Sector-3, 25-A, JDA Housing Colony, Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-156/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41514-19/L.P Dated: 16/03/2020


13/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association Leh.
6. **Mr. Tonyot Gyantson, Advocate**
.....for information and necessary action.


Additional Registrar


13/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1662 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

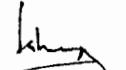
**Mr. Touqeer Haider
S/O Waris Hussain Shah
R/O Gursai, Tehsil Mendhar, Distt. Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-161/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41520-25/LL Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Touqeer Haider, Advocate**
.for information and necessary action.


Additional Registrar

12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1666 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Umair Bin Bashir
S/O Bashir Ahmad Ganaie
R/O Koil Pulwama, Mohalla Wanpora, Tehsil & Distt. Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-163/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh)
 Additional Registrar

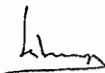
No: 41544-49/CP Dated: 16/03/2020


 12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. Umair Bin Bashir**, Advocate
 .for information and necessary action.


 Additional Registrar


 12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

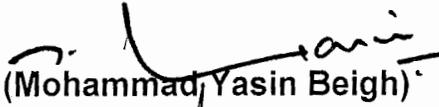
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1667 Dated: 16/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Mr. Umaar Maqbool
S/O Mohammad Maqbool Dar
R/O Wanigam Payeen, Eid Gah Colony, Tehsil Pattan, Distt. Baramulla**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-164/2020 in the roll of Advocate maintained by this Registry.

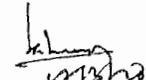
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41564-49/4P Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla..
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Umaar Maqbool, Advocate**
for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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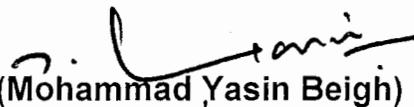
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1664 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

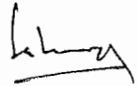
Ms. Vaishali Lalotra
D/O Darshan Singh
R/O Vill. Ratnal P/O Kheri Tehsil Bhsnah, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-167/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

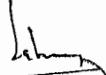
No: 41532-37/20 Dated: 16/03/2020


12/2/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Vaishali Lalotra**, Advocate
.for information and necessary action.


Additional Registrar.


12/2/20

133

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1665 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Sonali Ram Pal
D/O Shakti Kumar
R/O Maralia, Miransahib, Tehsil R.S. Pura, Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-133/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

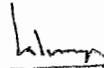
No: 41538-43/21 Dated: 16/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Sonali Ram Pal, Advocate**
.....for information and necessary action.


Additional Registrar


12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

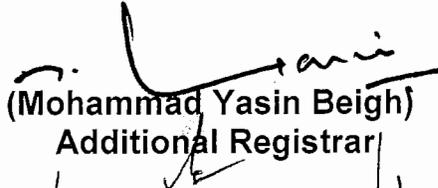
No: 1668 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Uzma Bashir
D/O Bashir Ahmad Kabu
R/O Gonipora, Tehsil Handwara, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-165/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 41556-61/48 Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Ms. Uzma Bashir**, Advocate
.for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1669 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

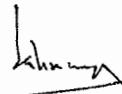
Mr. Umar Farooq
S/O Farooq Ahmed
R/O Near Bus-Stand Opp.P.H.C Bharath, Teh. Bagla Bhacath, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-166/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh)
 Additional Registrar

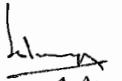
No: 41562-67/2P Dated: 16/03/2020


 12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Mr. Umar Farooq, Advocate**
 .for information and necessary action.


 Additional Registrar


 12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1670 Dated: 16/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Vijayandra Slathia
S/O Anminder Slathia
R/O W.No.13, Shastri Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-169/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 41568-73/EP Dated: 16/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Vijayandra Slathia, Advocate**
for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1602 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Jyotsna Ved
D/O Ved Paul Modeel
R/O Basohli, Kathua
A/P Janipur Colony, H.No.887, near Gurdudwara, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-51/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


 (Mohammad Yasin Beigh)
 Additional Registrar / C-05-2020
 Jammu
 10/3/20

No: 40464-69/KP Dated: 11/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Jyotsna Ved, Advocate**
for information and necessary action.


 Additional Registrar / C-05-2020
 Jammu
 10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1603 Dated: 11/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Ms. Jeevika****D/O Sanjeev Kumar****R/O Joggpur, Bangla, Rajinderpura, Tehsil Samba, Distt. Samba**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-52/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 40470-75/2.P Dated: 11/03/2020

Yasin
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Jeevika, Advocate**
.....for information and necessary action.

Additional Registrar

Yasin
10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

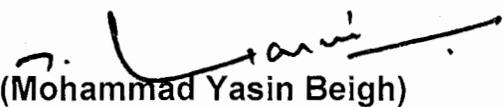
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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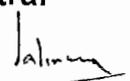
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1604 Dated: 11/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Mr. Jogeshwar Bhadwal
S/O Youginder Singh
R/O Mahanpur, Kathua-184202**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-50/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

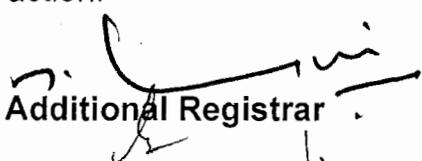

(Mohammad Yasin Beigh)
Additional Registrar

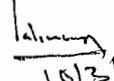
No: 40476-75/2P Dated: 11/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Jogeshwar Bhadwal, Advocate**
.....for information and necessary action.


Additional Registrar


10/3/20

49

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1605 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Jatinder Singh
S/O Prithipal Singh Andotra
R/O Ward No.12, Mandikher, near Shiv Mandir, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-49/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40476-81/LP Dated: 11/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Jatinder Singh**, Advocate
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

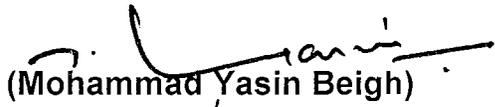
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1606 Dated: 11/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Mr. Javaid Yousuf
S/O Mohd Yousuf
R/O Alamdar Pora, Tehsil Magam, Distt. Budgam**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-48/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional RegistrarNo: 40487-92/LP Dated: 11/03/2020
10/3/20**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Javaid Yousuf, Advocate**
.....for information and necessary action.


Additional Registrar
10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

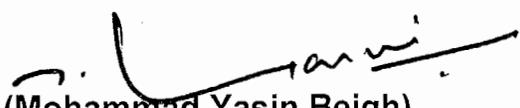
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

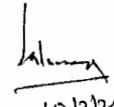
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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1601 Dated: 10/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Ms. Iqbal Majeed****D/O Ab Majeed Reshi****R/O Wachi Shopian, Qarri Mohalla, Tehsil Zainapora, Distt. Shopian**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-47/2020 in the roll of Advocate maintained by this Registry.

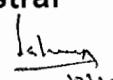
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40388-93/LP Dated: 10/03/2020 
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Ms. Iqbal Majeed, Advocate**
.....for information and necessary action.


Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1600 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

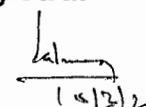
Mr. Irfan Akbar
S/O Mohd Akbar Malla
R/O Amanpora, Tarzoo, Sopore, Tehsil Khoie, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-46/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional RegistrarNo: 40382-87/1 Dated: 10/03/2020
10/3/20**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Irfan Akbar, Advocate**
.....for information and necessary action.


Additional Registrar
10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1599 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

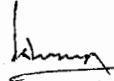
Mr. Ishfaq Rasool Sheikh
S/O Gh Rasool Sheikh
R/O Pahallan, Tantraypora, Taqwa Mohalla, Tehsil Pattan, Distt.
Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-45/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40376-81/40 Dated: 10/03/2020


10/03/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Mr. Ishfaq Rasool Sheikh, Advocate**
.....for information and necessary action.


Additional Registrar

10/03/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1597 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Inder Paul Singh
S/O Mohinderjit Singh
R/O 571/A, Nai Basti (Satwari), Jammu Cantt. Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-39/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 40364-69/2P Dated: 10/03/2020

10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Inder Paul Singh, Advocate**
.....for information and necessary action.

Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1596 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

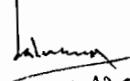
Mr. Hitesh Bhargav
S/O Harish Chander Sharma
R/O Ward No.16, Shiva Nagar, Tower Lane, Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-38/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

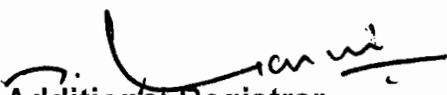

(Mohammad Yasin Beigh)
Additional Registrar

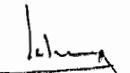
No: 4035863/08 Dated: 10/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Hitesh Bhargav**, Advocate
.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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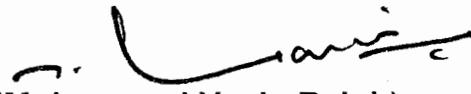
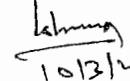
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1595 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Haroon Rashid
S/O Mohd Rashid Gojar
R/O Shiendra, Tehsil Haveli, Distt. Poonch
A/P Gujjar Abad, Upper Paloura, Jammu

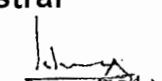
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-37/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional RegistrarNo: 40352-57/14 Dated: 10/03/2020
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Haroon Rashid, Advocate**
.....for information and necessary action.


Additional Registrar
10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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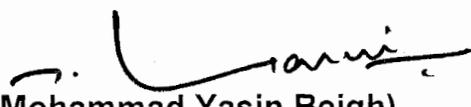
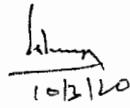
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1594 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Harshni Slathia
S/O Ganesh Singh Slathia
R/O Hari Nagar, Ward No.7, Tehsil & Distt. Udhampur

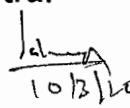
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-36/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional RegistrarNo: 40346-51/20 Dated: 10/03/2020 
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Mr. Harshni Slathia, Advocate**
.....for information and necessary action.


Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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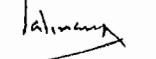
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1593 Dated: 10/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Mr. Haamid Ali Shah
S/O Waqar Ahmed Shah
R/O Village Narole, Tehsil Mendhar, Distt. Poonch**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-35/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

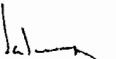
No: 40340-45/20 Dated: 10/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Haamid Ali Shah, Advocate**
.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1592 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

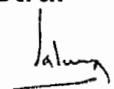
Ms. Himani Khajuria
D/O Rajinder Khajuria
R/O H.No.151, Ward No.6, Bari Brahmana, Tehsil & Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-34/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

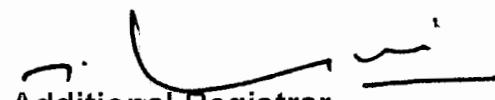

(Mohammad Yasin Beigh) 10-03-2020
Additional Registrar

No: 40334-39/LR Dated: 10/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Himani Khajuria, Advocate**
.....for information and necessary action.


Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1591 Dated: 10/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Mr. Gh Rasool Shah
S/O Gh Qadir Shah
R/O Check-I-Drugmulla, Kupwara**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-33/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 10-03-2020
Additional Registrar

No: 40328-33/14 Dated: 10/03/2020

10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Gh Rasool Shah, Advocate**
.....for information and necessary action.

Additional Registrar

10-03-2020
10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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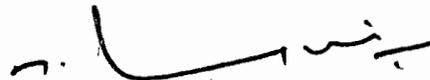
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1590 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

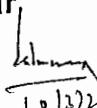
**Mr. Gourav Nagotra
S/O Narinder Pal
R/O H.No.54, Dogra Hall, Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-32/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40322-27/4 Dated: 10/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Gourav Nagotra, Advocate**
.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1608 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

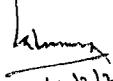
Ms. Kavita Sharma
D/O Keemti Lal Sharma
R/O H.No.129, W.No.9, R.S. Pura, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-54/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

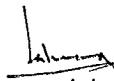
No: 40511-16/20 Dated: 11/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Kavita Sharma, Advocate**
.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1609 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

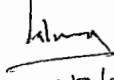
Ms. Khushboo Nisar
D/O Nisar Ahmed Khan
R/O Frastikar Khawaja Bag, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-55/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

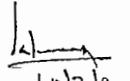
No: 40521-26/LP Dated: 11/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Khushboo Nisar, Advocate**
.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

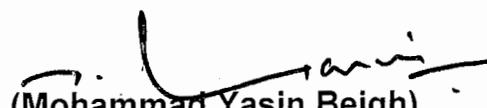
* * *

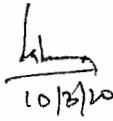
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1610 Dated: 11/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Komal Dogra
D/O Subash Chander
R/O Janipur Colony near Ram Lila Ground, H.No.687, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-57/2020 in the roll of Advocate maintained by this Registry.

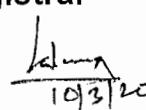
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40527-32/1r Dated: 11/03/2020 
10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Komal Dogra, Advocate**
.....for information and necessary action.


Additional Registrar

10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1611 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

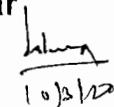
Ms. Kaysar Jan
D/O Gh. Rasool Dar
R/O Arigam, Rajpora, Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-58/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40533-38/18 Dated: 11/03/2020

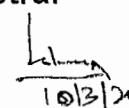

10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Ms. Kaysar Jan, Advocate**

.....for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

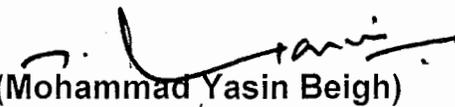
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1612 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

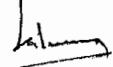
Mr. Kuldeep Raj Sharma**S/O Dass Ram Sharma****R/O Pathwal P/O Dayala Chak, Tehsil Hira Nagar. Distt. Kathua**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-59/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

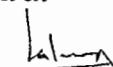
No: 40539-44/4P Dated: 11/03/2020


10/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Kuldeep Raj Sharma, Advocate**
..... for information and necessary action.


Additional Registrar


10/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

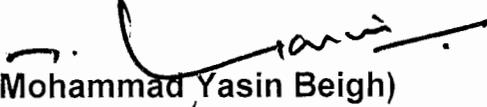
**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1613 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Kanika Kerni
D/O Ved Parkash Kerni
R/O Indra Vihar, Patoli Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-60/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional RegistrarNo: 40545-50/18 Dated: 11/03/2020
10/3/20**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Kanika Kerni, Advocate**
.....for information and necessary action.


Additional Registrar
10/3/20

67

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

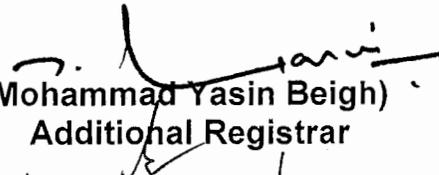
No: 1613 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Mujtahed Faried
S/O Faried Ahmed Akhoon
R/O Village Nowpachi, Tehsil Marwah Distt. Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-67/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40646-51/2P Dated: 11/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kishtwar.
6. **Mr. Mujtahed Faried, Advocate**
.....for information and necessary action.


Additional Registrar

69

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1614 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Kyneez Maryam Beigh
D/O Ghulam Mohamad Beigh
R/O Nowlari, Beigh Mohalla, Tehsil Pattan, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-64/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40652-57/L.P Dated: 11/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. **Ms. Kyneez Maryam Beigh, Advocate**
.....for information and necessary action.


Additional Registrar

63

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1615 Dated: 11/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Kashish Mahajan

D/O Sudershan Kumar Gupta

R/O Nagarota, Gujroo, Tehsil Ramkot, Distt. Kathua

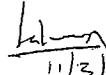
A/P. H. No. 7 Shiva Enclave, sec-2 Ramposh Colony, Janipur, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-63/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40658-63/L.P Dated: 11/03/2020


11/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua. *Jammu*
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Ms. Kashish Mahajan, Advocate**
.....for information and necessary action.


Additional Registrar

62

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1616 Dated: 11/03/2022

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Khatija Bano
D/O Ghulam Rasool
R/O Samrah Chiktan, Kargil
A/P H.No.35/2, EWS Colony, Lower Roop Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-62/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40664-69/2022 Dated: 11/03/2022

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kargil.
6. **Ms. Khatija Bano**, Advocate
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1467 Dated: 06/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Tawoos Ahmad Parray
S/O Jamshed Parray
R/O Hawoora, Tehsil Khansahib, Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-158/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 39265-70/EP Dated: 06/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Mr. Tawoos Ahmad Parray, Advocate**
for information and necessary action.


Additional Registrar-

(11)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

NOTIFICATION

No: 1467 Dated: 06/03/2022

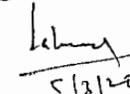
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faisal Mohd Ahangar
S/O Sanullah Ahangar
R/O Main Chowk, Khanabal, Anantnag

vide Notification No.1222 dated 06.12.2017 has been declared as Absolute/Final.

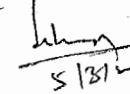
By Order


(Mohammad Yasin Beigh)
Additional Registrar

No: 39265-70/20 Dated: 06/03/2020 
5/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Mr. Faisal Mohd Ahangar, Advocate**
..... for information and necessary action.


Additional Registrar

5/3/20

X

121

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

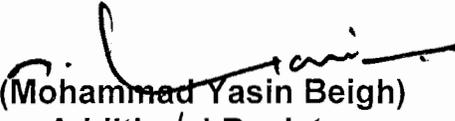
No: 1654 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Rayees Maqbool
S/O Mohd Maqbool Bhat
R/O Batwina, Tehsil Wakura, Distt. Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-121/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

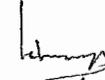
No: 40975-20/LP Dated: 12/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Ganderbal.
6. **Mr. Rayees Maqbool, Advocate**
.....for information and necessary action.


Additional Registrar


12/3/20

122

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1655 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

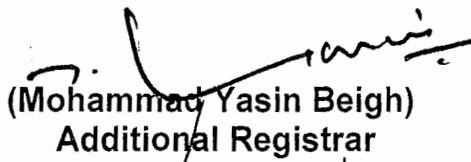
Ms. Rakshanda Nabi

D/O Gh Nabi Wani

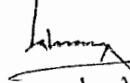
R/O Dooru Shahabad, Mohalla Arabal, Tehsil Dooru, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-122/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

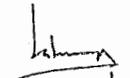
No: 40981-86/20 Dated: 12/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Rakshanda Nabi, Advocate**
.....for information and necessary action.


Additional Registrar


12/3/20

123
HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1656 Dated: 12/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

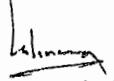
Mr. Sushil Kumar
S/O Raj Singh
R/O Village Bhagpur, Tehsil & Distt. Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-123/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

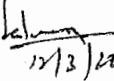
No: 40987-92/LP Dated: 12/03/2020


12/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Mr. Sushil Kumar, Advocate**
.....for information and necessary action.


Additional Registrar


12/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1589 Dated: 10/03/2020

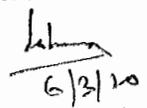
It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Gurjyop Kaur Sudan
D/O Ramnik Singh Sudan
R/O H.No.147, Ward No.4, near SBI, Pandtian, Poonch
A/P H.No.309, Bakshi Nagar near Gurdwara, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-30/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

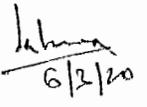

(Mohammad Yasin Beigh)
Additional Registrar

No: 40311-16/18 Dated: 10/03/2020 
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Ms. Gurjyop Kaur Sudan, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1588 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Fazal Ul Haq
S/O Choudhary Mohd Fazal
R/O Village Topa Thera, Mohalla Choudharyian, Tehsil Mankote, Distt.
Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-29/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40305-10/2020 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Fazal Ul Haq, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1587 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

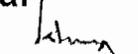
Ms. Farhana Latif
D/O Abdul Latif
R/O H.No.17, Lane No.8, Firdousabad, Sunjwan, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-28/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40299-4/20 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Farhana Latif, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1586 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

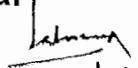
Ms. Fazila Iqbal
D/O Mohd Iqbal Jan
R/O Jana Mohalla, Tehsil & Distt. Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-27/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

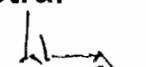
No: 40253-98/LP Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Shopian.
6. **Ms. Fazila Iqbal, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1585 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Davood Satar Sofi
S/O Abdul Satar Sofi
R/O Kultura, Sofi Mohalla, Tehsil Langate, Distt. Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-26/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 40287-92/10 Dated: 10/03/2020

6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kupwara.
6. **Mr. Davood Satar Sofi, Advocate**
.....for information and necessary action.

Additional Registrar

6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1584 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Ms. Deeksha
D/O Joginder Pal
R/O Mandal Purmandal, Village Jaswal Katwala, Tehsil Bari-Barahmna,
Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-25/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 40281-86/L.P Dated: 10/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Deeksha, Advocate**
.....for information and necessary action.

Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1583 Dated: 10/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020**

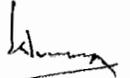
Ms. Divya Rajput
D/O Romesh Chand Anthal
R/O Ghantwal, Tehsil Chenani, Distt. Udhampur
A/P Shiv Nagar, Ward No.11, H.No.62, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-24/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

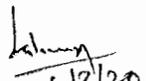
No: 40275-80/48 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Udhampur.
6. **Ms. Divya Rajput, Advocate**
..... for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1582 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Danish Gill
S/O Waris Gill
R/O H.No.69, Christian Colony, Veer Marg, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-23/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh)
Additional Registrar

No: 40269-74/20 Dated: 10/03/2020

6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Danish Gill**, Advocate
..... for information and necessary action.

Additional Registrar

6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

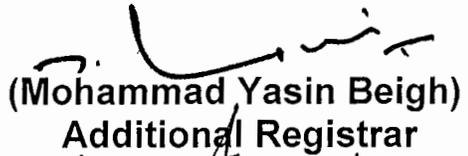
No: 1581 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

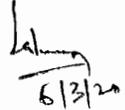
Ms. Divya Sharma
D/O Khem Raj Sharma
R/O W.No.5, Hakkal, Shiv Mohalla, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-22/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

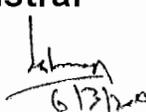

(Mohammad Yasin Beigh)
Additional Registrar

No: 40263-60/4 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Divya Sharma, Advocate**
.....for information and necessary action.


Additional Registrar

6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

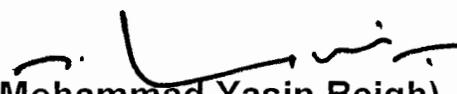
No: 1580 Dated: 10/03/2020

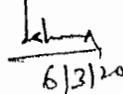
It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Bhubneshwar Sharma
S/O Amrit Sharma
R/O Ward No.6, Main Bazar, Tehsil & Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-20/2020 in the roll of Advocate maintained by this Registry.

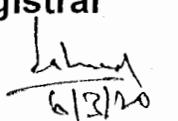
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40257-62/18 Dated: 10/03/2020 
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Bhubneshwar Sharma, Advocate**
..... for information and necessary action.


Additional Registrar

6/3/20

(11)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

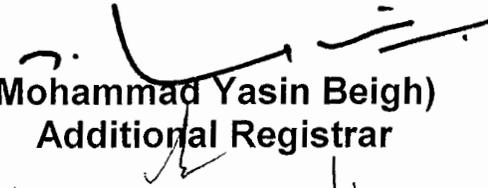
No: 1578 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

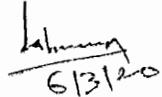
Ms. Afshan Gul
D/O Ghulam Mohamad Parray
R/O Parray Pora, I.G. Road, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

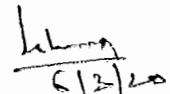
No: 40245-50/4P Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Afshan Gul**, Advocate
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1579 Dated: 10/02/2020

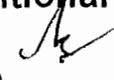
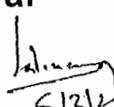
It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Aanifa Bashir
D/O Bashir Ahmed Seh
R/O Sadiwara, verinag, Bumnoo, Tehsil Dooru, Distt. Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-01/2020 in the roll of Advocate maintained by this Registry.

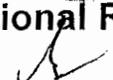
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40251-56/1P Dated: 10/02/2020  
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Anantnag.
6. **Ms. Aanifa Bashir, Advocate**
.....for information and necessary action.


Additional Registrar
 
6/3/20

(11)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

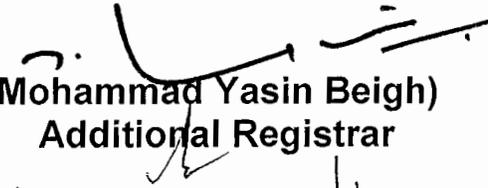
No: 1578 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

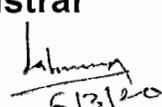
Ms. Afshan Gul
D/O Ghulam Mohamad Parray
R/O Parray Pora, I.G. Road, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-11/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

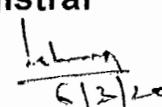
No: 40245-50/4P Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Ms. Afshan Gul, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

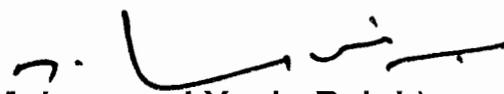
No: 1577 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

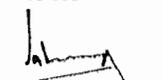
Ms. Aakriti Magotra
D/O Rajesh Kumar Sharma
R/O H.No.165 near Govt. Middle School Patoli Magotrian, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-12/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

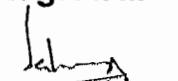

(Mohammad Yasin Beigh)
Additional Registrar

No: 40239-44/LP Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Aakriti Magotra, Advocate**
.....for information and necessary action.


Additional Registrar

6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1576 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Anu Radha
D/O Jang Bahadur
R/O H.No.159, Ward No.8, Village Dollian, Tehsil Bari Brahmna, Distt. Samba.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-13/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40228-38/21 Dated: 10/03/2020 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Ms. Anu Radha, Advocate**
.....for information and necessary action.


Additional Registrar


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

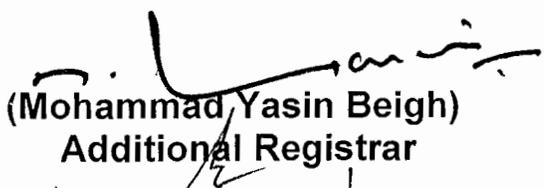
No: 1574 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

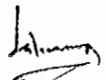
Ms. Andleeb Singh
D/O Balak Singh Baghi
R/O 12-A, Indira Colony, Talab Tillo, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-17/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

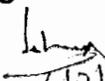
No: 40216/21/2P Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Andleeb Singh, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

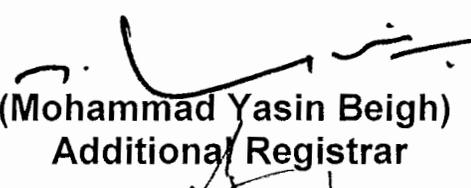
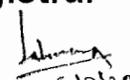
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 1573 Dated: 10/03/2020It is hereby notified that vide High Court Order Dated **19.02.2020****Mr. Abrar Ahmed Nawaz Qureshi**
S/O Mohd Shahnawaz Qureshi
R/O Chhajta, Tehsil Mendhar, Distt. Poonch

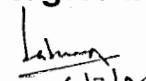
has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-16/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional RegistrarNo: 40210-15/21 Dated: 10/03/2020
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Poonch.
6. **Mr. Abrar Ahmed Nawaz Qureshi, Advocate**
.....for information and necessary action.


Additional Registrar
6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1572 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

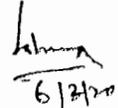
Ms. Anshika Sharma
D/O Anil Sharma
R/O H.No.29-A, Opp. Anandpur Ashram, Shastri Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-15/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40204-9/20 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Ms. Anshika Sharma, Advocate**
.....for information and necessary action.


Additional Registrar
6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

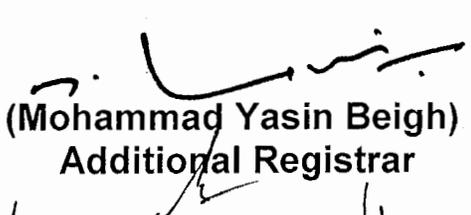
No: 1571 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Ms. Afshana Shafi
D/O Mohd Shafi Bhat
R/O Humhama New Airport Road, Dar Mohalla, Tehsil & Distt. Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-14/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

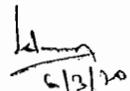
No: 40203-8/20 Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Budgam.
6. **Ms. Afshana Shafi, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1520 Dated: 10/03/2020

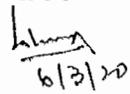
It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Ajay Kumar Sareen
S/O Sanjeev Kumar Sareen
R/O H.No.63, Gali Khilona, Pacca Danga, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-10/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40197-202/LP Dated: 10/03/2020 
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Ajay Kumar Sareen, Advocate**
.....for information and necessary action.


Additional Registrar

6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1569 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

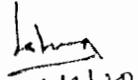
Mr. Ajay Bakshi
S/O Kuldeep Bakshi
R/O House No.466, Street No.17, Rajpura Mangotrian, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-09/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40181-96/4P Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Ajay Bakshi, Advocate**
.....for information and necessary action.


Additional Registrar

6/3/20

8

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1568 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

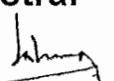
Mr. Akash Deep
S/O Ashok Kumar Sharma
R/O Wad No.3, Shiyपुरi, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-08/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

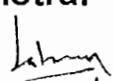
No: 40/85-90/4P Dated: 10/03/2020


6/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Akash Deep**, Advocate
..... for information and necessary action.


Additional Registrar


6/13/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1567 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. S. Arshad Hussain Andrabi
S/O Gh. Mustafa Andrabi
R/O Ratnipora, Peer Mohalla, Tehsil Kakappora, Distt. Pulwama
A/P 180-A, Purshotam Building Subash Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-07/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammed Yasin Beigh)
Additional Registrar

No: 40/79-84/LP Dated: 10/03/2020

6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama/Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Pulwama.
6. **Mr. S. Arshad Hussain Andrabi, Advocate**
.....for information and necessary action.

Additional Registrar

6/3/20

6

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1566 Dated: 10/06/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

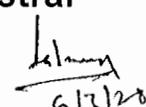
Mr. Avinash Kumar
S/O Sham Lal
R/O H.No.18, New Plot Opposite Krishna Building, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-06/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

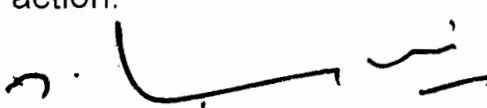

(Mohammad Yasin Beigh)
Additional Registrar

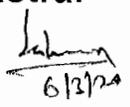
No: 40/73-78/20 Dated: 10/06/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Avinash Kumar, Advocate**
.....for information and necessary action.


Additional Registrar


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1565 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

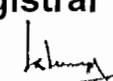
Mr. Anuj Sharma
S/O Vinod Kumar
R/O Ward No.11, Tehsil Hira Nagar, Distt. Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-05/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

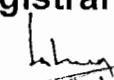

(Mohammad Yasin Beigh)
Additional Registrar

No: 40167-72/LP Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Kathua.
6. **Mr. Anuj Sharma, Advocate**
..... for information and necessary action.


Additional Registrar

6/3/20

4

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

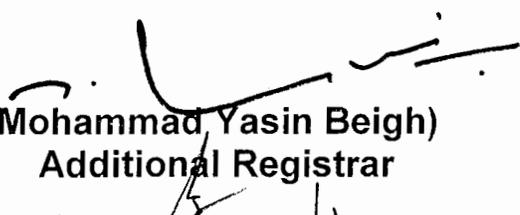
No: 1564 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated **19.02.2020**

Mr. Abhishek Manhas
S/O Umesh Manhas
R/O H.No.61, Sec-2, Ganga Nagar, Ban Talab, Tehsil & Distt. Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-04/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40161-66/18 Dated: 10/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Jammu.
6. **Mr. Abhishek Manhas, Advocate**
.....for information and necessary action.


Additional Registrar

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1563 Dated: 10/03/2020

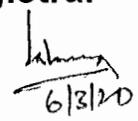
It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Anuj Sadotra
S/O Ram Pal Sharma
R/O Village, Ward No.2, Palli, Tehsil Bari Brahmana, Distt. Samba

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-03/2020 in the roll of Advocate maintained by this Registry.

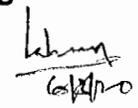
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40155-60/LP Dated: 10/03/2020 
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Samba.
6. **Mr. Anuj Sadotra, Advocate**
.....for information and necessary action.


Additional Registrar

6/3/20

2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

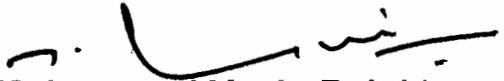
No: 1561 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

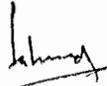
Ms. Asiya Farooq
D/O Farooq Ahmad parray
R/O Goigam, Magam, Pethppora, Tehsil Kwarhama, Distt. Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-02/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

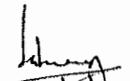
No: 40143-48/CP Dated: 10/03/2020


6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Baramulla.
6. Ms. Asiya Farooq, Advocate
..... for information and necessary action.


Additional Registrar -


6/3/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1473 Dated: 07/03/2020

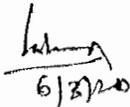
It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Burhan Gulzar
S/O Gulzar Ahmad
R/O Kandabal, Rainawari, Tehsil Khanyar, Distt. Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-21/2020 in the roll of Advocate maintained by this Registry.

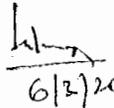
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: B9577-82/4P Dated: 07/03/2020 
6/3/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, Bar Association, High Court of J&K, Srinagar.
6. **Mr. Burhan Gulzar**, Advocate
.....for information and necessary action.


Additional Registrar

6/3/20

18

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 1560 Dated: 10/03/2020

It is hereby notified that vide High Court Order Dated 19.02.2020

Mr. Ajay Singh
S/O Khem Raj Thakur
R/O Vill. Gurekrah, Tehsil Gandoh, Distt. Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-18/2020 in the roll of Advocate maintained by this Registry.

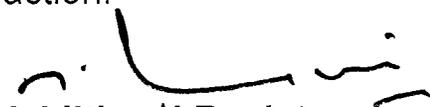
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Additional Registrar

No: 40137-42/20 Dated: 10/03/2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Registrar (Computers), High Court of J&K, Jammu for information and with the request to get the same uploaded on the official website of J&K High Court for information of all the concerned.
4. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
5. President, District Bar Association, Doda.
6. **Mr. Ajay Singh, Advocate**
..... for information and necessary action.


Additional Registrar